

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
EASTERN ZONAL BENCH: KOLKATA**

Appeal Nos. E/75820-75821 & 75823/2015

1. M/s. Shri Gaurav Budhia Director
2. Shri Satya Nand Jha
3. Shri Hari Krishna Budhia Managing Director

Applicant (s)/Appellant (s)

Vs.

CCE & ST-Ranchi

Respondent (s)

Appearance:

Shri Kartik Kurmi, Adv. S. B. Sharma, Adv. & I. Banerjee, Adv. for the
Appellant (s)
Shri D. Halder, A. C. (AR) for the Revenue

CORAM:

**HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)**

Date of Hearing : 12.12.2018

Date of Decision : 12.12.2018

ORDER NO. FO/77333-77335/2018

Per Bench :

When the matter was called up for hearing, Ld. DR objected that the appellants has not complied with the mandatory pre-deposit being 7.5%, as required to hear the appeal before the Tribunal in terms of Section 35F of the Central Excise Act, 1944. Hence, the appeals are dismissed in terms of non-compliance of mandatory pre-deposit.

(Dictated and pronounced in the open court.)

**Sd/-
(V. Padmanabhan)
Member (Technical)**

**Sd/-
(P. K. Choudhary)
Member (Judicial)**

Pooja

